CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI

C.P.No.630/2001 O.A.No.974/2000

Monday, this the 25th day of February, 2002

Hon'ble Shri Kuldip Singh, Member (J) Hon'ble Shri S.A.T. Rizvi, Member (A)

Smt. Sushil Kumari Kaushik (Retd) Home Science Teacher Kendriya Vidyalaya, Punjab Lines Meerut Cantt, R/O 1265, P.L.Sharma Road Begum Bagh-Meerut. Presently residing at c/o Shri J.C.Sharma 125, Gali Kunjas Dariba Kalan Chandni Chowk, Delhi

..Petitioner

(By Advocate: Shri V.P.S.Tyagi)

Versus .

- 1. Shri P.K.Agarwal
 Deputy Commissioner (Finance)
 Kendriya Vidyalaya Sangathan
 18, Institutional Area
 Shaheed Jeet Singh Marg
 New Delhi-16
- Shri Shiv Charan Madhur Principal Kendriya Vidyalaya Punjab Lines, Meerut Cantt.

..Respondents

(By Advocate: Shri H.Jayaraman for Shri S.Rajappa)

ORDER (ORAL)

By Hon'ble Shri Kuldip Singh, M (J):-

Heard the learned counsel for the parties.

- 2. The operative portion of the order passed on 10.8.2001 by this Tribunal in OA-974/2000 reads as follows:-
 - "3. In view of the reasons stated by respondents in their reply, I am of the view that delay in payment of pensionary benefits to the applicant had occurred due to administrative reasons and it was not callous. Accordingly, I allow this OA with a direction to respondents that they shall pay interest to the applicant on the delayed payment of retiral benefits at the rate of 9% from the date it became due till the actual date of payment. These directions should be implemented

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within a period of two months from the date of receipt of a copy of this order. No costs."



The learned counsel for the petitioner says that the retiral benefits were paid belatedly on which the respondents has to make payment of interest from the date of their falling due, i.e. 1.10.1998 (date of retirement on attaining the age of superannuation was 30.9.1998) till the dates of actual payments made on 12.8.1999, 12.8.1999 and 1.10.1999.

- 4. On the other hand, learned proxy counsel for respondents states that the respondents have fully complied with the Tribunal's order dated 10.8.2001 by passing their Office Order dated 14.2.2002, wherein a sanction of competent authority for Rs.13556.00 towards the interest of delayed payment on account of commutation of pension, pension and GLIS has been accorded.
- 5. In the facts and circumstances of the present case, we do not find any wilful or contumacious disobedience of the order passed by this Tribunal on 10.8.2001. In the circumstances, no interference is called for in the present Contempt Petition and the same is accordingly dismissed. Notices issued to the alleged contemnors are discharged.

(S.A.T.Rizvi) Member (A)

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(Kuldip Singh)
Member (J)